

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) Nos. 31186-31188/2016
(Arising out of impugned final judgment and order dated 29.07.2016
in S.A. Nos. 24/2012, 9/2012 & 25/2012 passed by the High Court of
Judicature at Allahabad.

KRISHNA RAI (DEAD) & ORS.

Petitioner(s)

VERSUS

BANARAS HINDU UNIVERSITY THROUGH REGISTRAR & ORS. Respondent(s)
([HEARD BY:- HON'BLE DINESH MAHESHWARI AND HON'BLE VIKRAM NATH,
JJ.]

(IA No. 4/2016 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS
AND I.A. D.NO. 133982 of 2021 - FOR BRINING LEGAL HEIRS OF DECEASED
PETITIONER NO.1)

Date : 16-06-2022 These matters were called on for pronouncement of
judgment today.

For Petitioner(s) Mr. Deepak Jain, Adv.
Ms. Jaspreet Aulakh, Adv.
Mr. K.B. Pradeep, Adv.
Mr. Tanpreet Gulati, Adv.
Mr. Vaibhav Manu Srivastava, AOR

For Respondent(s) Mr. T. V. George, AOR

Mr. Shish Pal Laler, Adv.
Mr. Ghanshyam Singh, Adv.
Mr. Hitesh Kumar, Adv.
Mr. Atul, Adv.
Mr. Rajnish Kumar Jha, AOR

Hon'ble Mr. Justice Vikram Nath has pronounced the Reportable
Judgment of the Bench comprising Hon'ble Mr. Justice Dinesh
Maheshwari and His Lordship.

Leave granted.

I.A. D.No. 133982 of 2021 is allowed.

The appeals are allowed in terms of signed Reportable
Judgment.

Pending applications shall also stand disposed of.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR

(Signed Reportable Judgment is placed on the file)